

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 376/GT/2020

Subject : Petition for determination of tariff of Pragati-III CCPS (1371.2 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : Pragati Power Corporation Limited

Respondent : BSES Yamuna Power Limited & 6 others

Date of Hearing : **13.4.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri M.G. Ramachandran, Senior Advocate, PPCL
Ms. Anushree Bardhan, Advocate, PPCL
Ms. Tanya Sareen, Advocate, PPCL
Shri Buddy A. Ranganadhan, Advocate, BYPL & BRPL
Shri Rahul Kinra, Advocate, BYPL & BRPL
Shri Utkarsh Singh, Advocate, BYPL & BRPL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. On a suggestion by the Commission that the present petition shall be heard along with Review Petition No.3/RP/2020 (*filed by Petitioner seeking review of Commission's order dated 19.11.2019 in Petition No.309/GT/2015*) and Petition No.361/GT/2020 (*revision of tariff of generating station for the period 2014-19*), the learned Senior counsel for the Petitioner and the learned counsel for the Respondents agreed to the same. Accordingly, the Commission adjourned the hearing of this petition.

3. Meanwhile, the Petitioner is directed to submit the following additional information, with advance copy to the Respondents, on or before 10.5.2021:

- a) *Details of expenditure towards electricity charges and ground rent claimed as part of water charges;*
- b) *Detailed workings in support of security expenses claimed towards O&M expenses;*
- c) *Break-up of additional capital expenditure claimed under Regulation 25(1)(d) of the 2019 Tariff Regulations;*



- d) *Detailed justification in respect of additional capital expenditure claimed under Regulation 25(2)(c) of the 2019 Tariff Regulation along with information pertaining to assets de-capitalized under Form-I;*
- e) *Documentary evidence supporting levy of property tax on the project;*
- f) *Form-11 showing gross block position as on 1.4.2019 and 1.4.2020 respectively;*
- g) *Revised Form-13 showing total position of all eleven loans therein;*
- h) *Documentary evidence in respect of rate of interest claimed under Form-13;*
- i) *Revised Form-15 stating the information for the period from October, 2018 to December, 2018;*
- j) *Form-L (Statement of Capital cost), Form-M (Statement of Capital Works in Progress) and Form-S (Statement of Liability flow) for the year 2019-20;*
- k) *Regional Load Despatch Centre certificate, if any, in support of additional return on equity of 1% towards ramping up capability of the Petitioner;*
- l) *Any other relevant information/ document to justify the claims in petition.*

4. The Respondents shall file their replies on or before 20.5.2021, with advance copy to the Petitioner, who shall file its rejoinder if any, by 27.5.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted.

5. This Petition shall be listed along with Review Petition No.3/RP/2020 and Petition No.361/GT/2020, in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Joint Chief (Law)

